

CODE	DETAILS
1	WHETHER INDEX-CUM-CHRONOLOGY OF DOCUMENTS AND EVENTS FILED ?
2	WHETHER POINTS FORMULATED ?
3	WHETHER LIST OF CITATIONS FILED ?
4	WHETHER PROPER & FULL COURT FEE IS PAID ?
5	WHETHER THE CLAIM FOR COURT FEES & JURISDICTION STATED AND EXPLAINED ?
6	WHETHER FILED WITHIN LIMITATION ?
7	WHETHER DELAY CONDONATION APPLICATION IS FILED ?
8	WHETHER THE MEMO OF PETITION/APPEAL IS SIGNED ?
9	WHETHER DULY SIGNED AND AFFIRMED AFFIDAVIT IN SUPPORT IS FILED ?
10	WHETHER VAKALATNAMA SIGNED BY ALL PETITIONERS/ APPELLANTS & ACCEPTED BY ADVOCATE, FILED ?
11	WHETHER THE PROVISION OF LAW UNDER WHICH THE MATTER IS FILED, IS STATED ?
12	WHETHER CERTIFIED COPIES FILED ? APPELLATE JUDGEMENT, APPELLATE DECREE, APPEAL MEMO, TRIAL COURT JUDGEMENT, TRIAL COURT DECREE, BILL OF COSTS
13	WHETHER NAMES OF THE PARTIES TALLY WITH NAMES IN THE CERTIFIED COPIES ?
14	WHETHER NAMES AND DESIGNATIONS AND FULL ADDRESS OF ALL PARTIES ARE GIVEN ?
15	WHETHER PRESENTATION FORM (IN DUPLICATE) WITH ALL PARTICULARS FILED ?
16	WHETHER PAGING IS DONE ?
17	WHETHER II SET FILED ?
18	WHETHER COPY SERVED TO THE OTHERSIDE/CAVEATOR/P.P?
19	WHETHER COPIES ARE LEGIBLE AND WHETHER TYPED COPIES OF HAND WRITTEN ANNEXURES FILED ?
20	WHETHER COPIES ARE TRUE COPIES SO SIGNED BY ADVOCATE ?
21	WHETHER TRANSLATIONS ARE TRUE TRANSLATIONS SIGNED BY THE ADVOCATE ?
22	WHETHER A STATEMENT IS MADE ABOUT THE EARLIER LITIGATION RELATING TO OR CONNECTED WITH THIS MATTER AND PARTICULARS ARE GIVEN ?
24	WHETHER EXTRA COPY OF THE FULL EITL (WITH NAMES AND ADDRESSES OF ALL PARTIES) FURNISHED ?
23	WHETHER PARTICULARS OF THE ABOVE ARE GIVEN
26	WHETHER RECEIPT OF DEPOSIT IN THE LOWER COURT FILED ?
25	WHETHER THE CERTIFICATE REGARDING DOCUMENTS AND DEPOSITIONS FILED ?
27	WHETHER THE ORIGINAL POSITIONS OF THE PARTIES STATED ?
28	BLANKS IN MEMO
29	WHETHER THIS APPEAL IS MAINTAINABLE ?
30	Whether PIL is filed as per proforma prescribed in PIL Rules 2010